

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 63 of 2025

Tribunal on its own motion **Suo Motu**
based on the news item in Dinamalar
Newspaper Chennai Edition Dt: 20.03.2025
titled, 'Stagnant sewage in the Vacant
ground has been an unsolved sanitation
problem for 2 years.'

.....Applicant

-Vs-

The Principal Secretary to Govt of Tamil Nadu,
Department of Environment, Climate Change &
Forests, Chennai and Others.....Respondents.

... Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

Report submitted by the Third Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No.63 of 2025, taken as a Suo Motu against by The Principal Secretary to Govt of Tamil Nadu, Department of Environment, Climate Change & Forests, Chennai and Others.

A. The OA No.63 of 2025, SZ was taken as a Suo Motu on 16.4.2025, based on the news item published in Dinamalar Newspaper Chennai Edition Dt: 20.03.2025 titled, "Stagnant sewage in the Vacant ground has been an unsolved sanitation problem for 2years" by the Hon'ble NGT, (SZ), Chennai and directed the respondents to file their respective reports/replies. To comply the Hon'ble Tribunals, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, S.Vasuki, Daughter of Thiru. P.K. Somasundaram submits the report on behalf of the 3rd respondent herein.

B. The alleged site is situated behind Osian Chlorophyll Apartments and opposite to M.S. Swaminathan Wetland Eco Park, Porur, on Anna Street, Gandhi Nagar, Chettiar Agaram Village, Maduravoyal Taluk, Chennai District. The vacant land belongs to M/s. Sri Ramachandra Educational & Health Trust (Sri Ramachandra University) and the vacant land is being used as a water pumping station for the University. The land is enclosed by a compound wall, within which a drinking water well is located. Water is being extracted from the well through pumping and is being utilized by M/s.Sri Ramachandra Educational & Health Trust. Further, stagnant water was also observed within the premises.

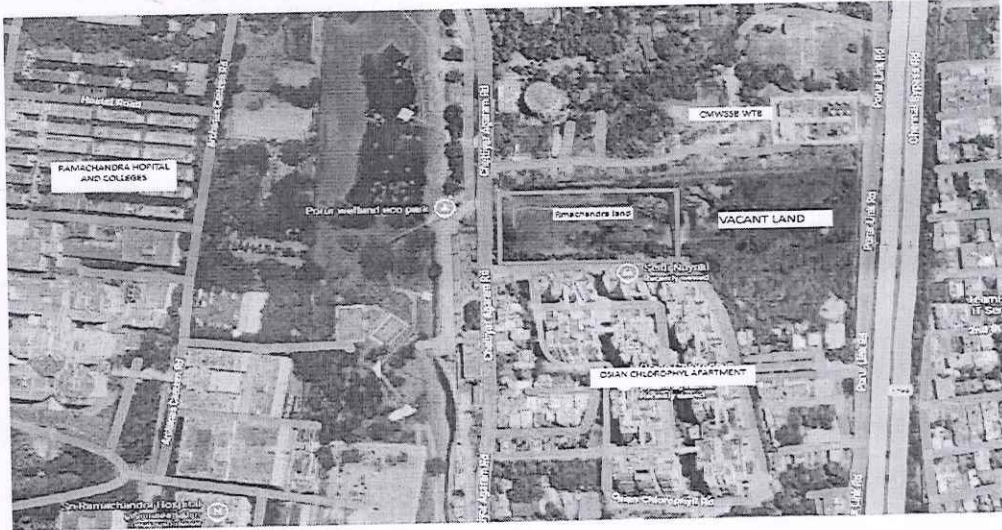
C. The alleged site was inspected by the officialsof the TNPCB on 09.04.2025 and 03.06.2025. During, the inspection the following were observed:

- i. The said vacant land is owned partly by Sri Ramachandra Medical College & Hospital and the remaining land is under the control of CMWSSB.
- ii. An age-old open canal was seen passing through the vacant land which connects the GCC owned storm water canals situated on Anna Street and Porur Link Road respectively.
- iii. During inspection, water stagnation on the said vacant land was noticed. Samples collected from the stagnant water were given for analysis to TNPC Board laboratory. The Report of analysis dated 10.06.2025 furnished as Annexure reveals that the core parameters and dissolved oxygen conform to the standards prescribed by the Board for inland surface water.
- iv. On enquiry, the unit authority informed that, the GCC owned storm water canal on the Porur Link Road has been blocked by the encroachers and the water stagnation on the land is due to the overflowing open storm water canal passing through the vacant land which connects the GCC owned storm water canals situated on Anna Street and Porur Link Road respectively.

D. Further the vacant land was inspected by the officials of Tamil Nadu Pollution Control Board on 18.09.2025, 02.12.2025 and 24.12.2025 and during the inspection, the following were observed:

- i. The said vacant land pertaining to Survey Nos. 136/1, 136/2, 148/3B1, 148/3B2, and 148/4 belongs to the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) is located at Anna Street, Gandhi Nagar, Chettiyar Agaram Village, Maduravoyal Taluk, Chennai District and surrounded by Osian Chlorophyll Apartments (M/s. SPR & RG Construction Pvt. Ltd.) On the southern side, Ramachandra Hospital land on the western side, **CMWSSB Water**

Treatment Plant on the northern side and storm water drain along the Porur link Road on the eastern side.



Google map of the said location

ii. The vacant land is enclosed by a compound wall, within which a drinking water well is located. Water is being extracted from the said Well through pumping and is being utilized by M/s. Sri Ramachandra Educational & Health Trust. Further, an instruction letter was addressed to the unit of M/s Sri Ramachandra Educational & Health Trust (Sri Ramachandra University) vide this office letter dated 24.12.2025, directing them to operate and maintain the Combined Effluent Treatment Plant (CETP) efficiently and continuously, and to ensure that neither untreated nor treated sewage/effluent is discharged into nearby land or water sources owned by public or private entities at any point of time. **(Copy is enclosed as an Annexure - I).**

iii. The residential complex Osian Chlorophyll Apartments has obtained Consent to Operate (CTO) – Direct in the name of M/s. SPR & RG Constructions Pvt. Ltd. vide Proceedings No. T2/TNPCB/F.0697AMB/RL/AMB/A/2020 dated 07.12.2020 for the project “Multistoried Residential Building Complex” comprising: Blocks 1

- to 3: Combined single basement with double height mechanical stack parking + Ground Floor + 14 Floors; and Blocks 4 to 9: Combined double basement + Ground Floor + 14 Floors with club houses in each block, with a total of 1,050 dwelling units and a total built-up area of 1,66,480 sq.m.
- iv. An Environmental Clearance (EC) violation case against M/s. SPR & RG Constructions Pvt. Ltd. in C.C. No. 56 of 2014 is pending before the Hon'ble Judicial Magistrate Court, Ambattur.
- v. The unit has provided a Sewage Treatment Plant (STP) with a capacity of 700 KLD. During the inspection, the STP was found to be in operational condition, and effluent samples were collected. The analysis results reveal that all parameters are within the standards prescribed by the Board (**Copy is enclosed as an Annexure- II**).
- vi. The unit authorities stated that the treated sewage is being utilized for green belt / landscape development within the premises. Further, a letter was addressed to the unit to comply with the conditions stipulated in the consent order, vide this office letter dated 15.12.2025 (**Copy is enclosed as an Annexure - III**).
- vii. Further, Back Side of the Osian Chlorophyll Apartments is dry without water stagnation at the date of 18.09.2025 and 24.12.2025. But in the time of Monsoon period stagnation of water will be observed.



The photograph depicts an opening in the compound wall, permitting storm water to enter the adjacent vacant land.

The photographs show stagnation of sewage that has seeped through the opening in the compound wall into the CMWSSB vacant land on the other side

E. The above observations, a letter dated 24.12.2025 was addressed to the CMWSSB, Zone XI, and directed to take immediate necessary action to the following and to furnish an action taken report to the O/o. DEE, Ambattur at the earliest

- A. Seal the opening/hole in the compound wall abutting the storm water drain to prevent inflow into the vacant land;
- B. Identify and stop the illegal discharge of sewage into the storm water drain in and around Chettiyar Agaram Village;
- C. Ensure proper conveyance of storm water through the storm water drain without any stagnation
- D. Take steps for providing an underground sewerage system to the locality at the earliest, so as to permanently prevent illegal sewage discharge into the storm water drain. **(Copy is enclosed as an Annexure - IV).**

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 8th day of May, 2026.

S. V. S. 8.5.26
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

**TAMIL NADU POLLUTION CONTROL BOARD**

From
Er. P. S. Sampathkumar, B.Tech., M.E.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
77A, South Avenue Road,
Ambattur Industrial Estate,
Chennai-600 058.

To
The Vice Chancellor,
Sri Ramachandra Educational &
Health Trust (Sri Ramachandra
University),
No.1, Ramachandra Nagar, Porur,
Chennai - 600116,

Lr. No. : DEE/TNPCB/AMB/NGT(SZ)/OA 63 of 2025/2025 dated 24.12.2025

Sir,

Sub: TNPC Board - O/o DEE, Ambattur - Hon'ble NGT (SZ) Case OA No. 63 of 2025 regarding '**Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years**' - Compliance of consent conditions - Instruction issued - Action requested - Reg.

Ref: 1. News item published in *Dinamalar Newspaper*, Chennai Edition dated 20.03.2025
2. Hon'ble NGT (SZ), Chennai - Suo Motu O.A. No. 63 of 2025
3. Consent Order issued vide Proceedings No. T3/TNPCB/F.0015AMB/RL/AMB/W/2024, dated 30.05.2024

With reference to the 1st cited, the Hon'ble National Green Tribunal (Southern Zone), Chennai, has initiated Suo Motu proceedings vide O.A. No. 63 of 2025, based on the news item published in *Dinamalar Newspaper*, Chennai Edition dated 20.03.2025, titled "*Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years*".

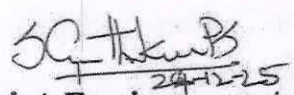
In this regard, the aforesaid vacant land situated behind Osian Chlorophyll Apartments and opposite to M.S. Swaminathan Wetland Eco Park, Porur, on Anna Street, Gandhi Nagar, Chettiar Agaram Village, Maduravoyal Taluk, Chennai District, was inspected by officials of the Tamil Nadu Pollution Control Board on 09.04.2025, 03.06.2025, 18.09.2025, 02.12.2025, and 24.12.2025.

During inspections, it was observed that the aforesaid vacant land nearby vacant land belongs to M/s Sri Ramachandra Educational & Health Trust (Sri Ramachandra University) and is being used as a water pumping station for the University. The land is enclosed by a compound wall, within which a drinking water well is located. Water is being extracted from the well through pumping and is being utilized by M/s. Sri Ramachandra Educational & Health Trust. Further, stagnant water was also observed within the premises.

In this connection, it is hereby requested to kindly comply with the following instructions and also ensure continued adherence to the conditions stipulated in the consent order vide 3rd cited ,

- 1. The unit shall operate and maintain the Combined Effluent Treatment Plant (CETP) efficiently and continuously to ensure that the treated effluent meets the standards prescribed by the Board. The treated effluent shall be utilized only for toilet flushing, green belt development, and HVAC purposes, strictly as stipulated in the consent order.
- 2. The unit shall strictly comply with the conditions stipulated in the Consent Order vide reference 3rd, particularly ensuring that no untreated or treated sewage/effluent is discharged into nearby land or water sources owned by public or private entities at any point of time. Any violation observed will result in further action being initiated against the unit .

The receipt of this letter shall be acknowledged.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 Ambattur.

str
 12/11/25



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.
Report of Analysis

(18)
ANNEXURE-II

ROA No: 603 - 604/2025-2026

Dated : 10.06.2025

1. Nature and No. of Sample(s) : Two Number of Samples
2. Date of Collection : 03.06.2025
3. Code Number(s) and Point of Collection : DEEAMB 250206 - Vacant Land
: DEEAMB 250207 - Vacant Land

Sl.No.	Parameters	DEE Code	DEEAMB 250206	DEEAMB 250207
		LAB Code	603	604
		Unit	1	2
1	pH		8.23	-
2	Total Suspended Solids	mg/l	16	-
3	Total Dissolved Solids	mg/l	1186	-
4	Chlorides	mg/l	655	-
5	Sulphates	mg/l	34	-
6	B O D at 27°C for 3 Days	mg/l	5	-
7	C O D	mg/l	48	-
8	Oil & Grease	mg/l	<2	-
9	Total Nitrogen (NO ₃ +NO ₂)	mg/l	1.89	-
10	Total Phosphate	mg/l	<0.5	-
11	Dissolved Oxygen	mg/l	-	5.8
- Not Analyzed				
Sample collection charges Rs.1550 /- (Rupees One Thousand Five Hundred and Fifty Only)				
Analytical charges Rs.7650 /- (Rupees Seven Thousand Six Hundred and Fifty Only)				

10/6
Deputy Chief Scientific Officer
DEL, Ambattur.

10/6



(11)

ANNEXURE - III

TAMIL NADU POLLUTION CONTROL BOARD

From
Er. P. S. Sampathkumar, B.Tech., M.E.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
77A, South Avenue Road,
Ambattur Industrial Estate,
Chennai-600 058.

To
The Ocean chlorophyll Apartment
Association,
(M/s SPR & RG CONSTRUCTIONS PVT.
LTD.,)
Porur Link Rd, Off Bypass Service Road,
Devi Parasakthi Nagar, Gandhi Nagar,
Porur, Chennai - 600116.

Lr. No. : DEE/TNPCB/AMB/NGT(SZ)/OA 63 of 2025/2025 dated 24.12.2025

Sir,

Sub: TNPC Board - O/o DEE, Ambattur - Hon'ble NGT (SZ) Case OA No. 63 of 2025 regarding '**Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years**' - Compliance of consent conditions - Instruction issued - Action requested - Reg.

Ref: 1. News item published in *Dinamalar Newspaper*, Chennai Edition dated 20.03.2025
2. Hon'ble NGT (SZ), Chennai - Suo Motu O.A. No. 63 of 2025
3. Consent Order issued vide Proceedings No. T2/TNPCB/F.0697AMB/RL/AMB/W/2020 dated 07.12.2020

With reference to the 1st cited, the Hon'ble National Green Tribunal (Southern Zone), Chennai, has initiated Suo Motu proceedings vide O.A. No. 63 of 2025, based on the news item published in *Dinamalar Newspaper*, Chennai Edition dated 20.03.2025, titled "*Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years*".

In this connection, the vacant land situated behind Osian Chlorophyll Apartments and opposite to M.S. Swaminathan Wetland Eco Park, Porur, on Anna Street, Gandhi Nagar, Chettiar Agaram Village, Maduravoyal Taluk, Chennai District, was inspected by officials of the Tamil Nadu Pollution Control Board on 09.04.2025, 03.06.2025, 18.09.2025 and 02.12.2025.

In this regard, you are hereby requested to kindly comply with the following instructions and also ensure continued adherence to the conditions stipulated in the consent order vide reference 3rd cited ,

1. The unit shall operate and maintain the Sewage Treatment Plant (STP) efficiently and continuously so as to ensure that the treated sewage meets the standards prescribed by the Board. The treated sewage shall be utilized only for toilet flushing and green belt development in OSR areas, and the

excess treated sewage, if any, shall be disposed of into the CMWSSB Sewer (12) Line, strictly as per the consent order issued by TNPCB.

2. The unit shall strictly comply with the conditions stipulated in the Consent Order issued vide Proceedings No. T2/TNPCB/F.0697AMB/RL/AMB/W/2020 dated 07.12.2020, particularly ensuring that no untreated or treated sewage/effluent is discharged into nearby land or any water body, whether owned by public or private entities, at any point of time.
3. The unit shall apply for and obtain renewal of consent from the Board immediately and ensure that valid consent is maintained at all times.

The receipt of the letter shall be acknowledged.

4/r
24/12
50-11-25
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur.**



TAMIL NADU POLLUTION CONTROL BOARD

From

Er. P. S. Sampathkumar, B.Tech., M.E.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
77A, South Avenue Road,
Ambattur Industrial Estate,
Chennai-600 058.

To

1. The Area Engineer XI, Chennai Metropolitan Water Supply and Sewerage Board, Avvai street, Karambakkam, Chennai - 600 116.
2. The Area Engineer XI, Chennai Metropolitan Water Supply and Sewerage Board, Chinna Porur Head Works, Senthil Nagar School Road, Porur, Chennai - 600 116.

Lr. No. : DEE/TNPCB/AMB/NGT(SZ)/OA 63 of 2025/2025 dated 24.12.2025

Sir,

Sub: TNPC Board - O/o DEE, Ambattur - Hon'ble NGT (SZ) Case regarding 'Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years' - Action requested - Reg.

Ref: 1. O.A. No: 63 of 2025 filed before Hon'ble National Green Tribunal(SZ)
2. Inspection of the location on 03.06.2025, 18.09.2025 and 02.12.2025 and 24.12.2025.

With reference to the 1st cited above, the Hon'ble NGT (SZ) Chennai has initiated Suo Motu proceeding vide OA No. 63 of 2025 based on the News Item in Dinamalar Newspaper Chennai edition dated: 20.03.2025 titled, **"Stagnant sewage in the vacant ground has been an unsolved sanitation problem for 2 years"**. In this regard the aforesaid vacant land situated behind Osian Chlorophyll Apartments and opposite to M.S Swaminathan Wetland Eco Park, Chettiar Agaram road, Porur on Anna Street, Gandhi nagar, Chettiar Agaram Village, Maduravoyal Taluk, Chennai District was inspected by TNPCB Official on 09.04.2025, 03.06.2025, 18.09.2025, 02.12.2025 and 24.12.2025.

During inspection, it was observed that the said vacant land pertaining to Survey Nos. 136/1, 136/2, 148/3B1, 148/3B2, and 148/4 belongs to the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB). An open

storm water canal of approximately 1 m width exists on the eastern side of the vacant site. The drain was found to be septic in nature, presumably due to illegal discharge of sewage by nearby residents in and around Chettiyar Agaram Village. Further, a small opening was observed in the compound wall which is along the storm water drain and the vacant land, through which storm water enters the vacant land during periods of heavy rainfall.

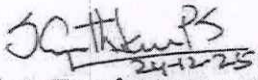


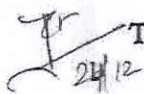
The photograph depicts an opening in the compound wall, permitting storm water to enter the adjacent vacant land.

The photographs show stagnation of sewage that has seeped through the opening in the compound wall into the CMWSSB vacant land on the other side

In this regard, CMWSSB is hereby directed to take immediate necessary action to the following and an Action Taken Report shall be furnished to this office at the earliest.

1. Seal the opening/hole in the compound wall abutting the storm water drain to prevent inflow into the vacant land;
2. Identify and stop the illegal discharge of sewage into the storm water drain in and around Chettiyar Agaram Village;
3. Ensure proper conveyance of storm water through the storm water drain without any stagnation
4. Take steps for providing an underground sewerage system to the locality at the earliest, so as to permanently prevent illegal sewage discharge into the storm water drain.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 Ambattur.


 24/12

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 63 of 2025**

IN THE MATTER OF:

Tribunal on its own motion Suo Motu
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... Respondents

Report filed on behalf of the ~~Third~~ Respondent -
Tamil Nadu Pollution Control Board

Thiru.S.Sai Sathya Jith,
Advocate for Respondent: TNPCB

Date: 08.05.2026

Date of hearing on: 03.07.2026

